

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 985/GT/2025

Subject : Petition for revision of tariff for the period from 2019-24, after the true-up exercise of Kahalgaon Super Thermal Power Station Stage- II (3x500 MW).

Petition No. 762/GT/2025

Subject : Petition for approval of tariff for the period 2024-29, in respect of Kahalgaon Super Thermal Power Station Stage- II (3x500 MW).

Petitioner : NTPC Limited

Respondent(s) : GRIDCO Limited & Others

Date of hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Shrivastava, Advocate, NTPC
Ms. Surbhi Kapoor, Advocate, NTPC
Shri Harshit, Advocate, NTPC
Shri Rajiv Shankar Dvivedi, Advocate, MPPMCL
Shri Sushant Sarkar, Advocate, MPPMCL
Ms. Priyanka Parmar, Advocate, MPPMCL
Ms. Priya Snigdha Singh, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Shri Ashwini Rajan, Advocate, MSEDCL
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Rohan Andrew Naik, Advocate, UPPCL
Shri Kaustubh Narendran, Advocate, UPPCL
Ms. Bhargavi Kannan, Advocate, BSES Discoms
Ms. Kavya Sarin, Advocate, BSES Discoms
Shri Indrajit Tahbildar, APDCL
Ms. Sisrikhya Dutta, APDCL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petitions have been filed for revision and approval of tariff of Kahalgaon Super



Thermal Power Station Stage-II for the tariff periods 2019-24 and 2024-29. The learned counsel further submitted that the Petitioner furnished the additional information sought vide the Technical Validation (TV) letter dated 18.6.2026, and the Respondents' replies thereto are awaited.

3. The learned counsels for the Respondents, MPPMCL and MSEDCL, sought time to file their replies to the additional information furnished by the Petitioner.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **21.9.2026**:

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Auditor certified details

- a. *Provide the auditor certified details of the existing ash dyke and pond capacity, raisings completed along with their respective heights, actual generation, ash produced, total ash utilised locally, quantity of ash transported, ash transportation charges, net quantity of ash available at the plant, balance capacity of ash dyke and ash pond, etc. The Petitioner, vide affidavit dated 14.8.2026, has furnished the aforesaid details; however, the same have not been certified by the auditor.*

Form-15

- b. *Provide revised Form-15 along with the associated details in terms of the 2019 Tariff Regulations and in compliance with the directions of the Commission vide Order dated 29.3.2023 in Petition No. 442/GT/2020, particularly with regard to the GCV determined by CIMFR/ third party for the coal samples drawn through hydraulic auger. The Petitioner shall also furnish the supporting documents, including coal sample reports, bills raised by coal company, etc., along with separate GCV details for coal supplied through MGR and Railways.*

Auditor certified forms

- c. *The Commission, vide TV letter dated 18.6.2026, had directed the Petitioner to submit certain auditor certified tariff forms. The Petitioner, vide affidavit dated 14.8.2026, has submitted the said forms except Form-S, Form-15 and Form-15A. Accordingly, the Petitioner is directed to furnish the aforesaid auditor-certified forms.*

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- d. *Provide separate details of GCV, price and quantity of coal supplied through MGR and Railways.*

5. The Respondents are permitted to file their replies by **5.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **13.10.2026**. The parties shall complete the pleadings within the due dates.

6. The matters shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

